Subject: Licensing of Premix - reg.

Sir/Madam,

This is with regard to the Training Programme on FSS (Health Supplements, Neutraceuticals, Food for special dietary use, Food for special medical purpose, Functional Food and Novel Food) Regulations, 2016 dated 11.01.2018 wherein Officers of FSSAI and officers of regional office (NR), Delhi attended the training at FSSAI (HQ) and Officers from Regional Offices of Chennai, Mumbai, Cochin, Tuticorin, Kolkata and Mumbai joined the training through video conference.

2. Amongst the various issue, one of the issues that emerged for clarification during the training was the license category of Premix. In this regard, it is clarified that any intermediary products/ premixes which are not for direct consumption and are to be added to the final formulation shall fall under the category 99. Such Premixes can be licensed in one of the following categories of “Food Categorisation Code” as per eligibility:

99 Substances added to food

99.5 Nutrients and their preparations

99.6 Microorganisms and Microbial Preparations

99.7 Functional Ingredients

Dated, the 14th April, 2018

[Signature]

(Garima Singh)
Director (Regulatory Compliance)

To

All Central Licensing Authority, FSSAI